

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 9 OF 2019 &
IA NOS. 1667 & 1668 OF 2018 &
IA NOS. 364, 548 & 1013 OF 2019**

Dated : 30th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**M/s. Aavanti Solar Energy Private LimitedAppellant(s)
Versus
Gulbarga Electricity Supply Company Limited & Ors.Respondent(s)**

Counsel for the Appellant(s) : Mr. Shubhranshu Padhi
Mr. Ashish Yadav
Counsel for the Respondent(s) : Mr. Nithin Saravanan
Ms. Arunima Singh
Ms. Priyadarshini for R-1 & R-2

ORDER

Meanwhile, the Respondents shall comply with the directions given by the Hon'ble Supreme Court.

The Respondents shall pay arrears in terms of Hon'ble Supreme Court direction in which APTEL order gets merged by next date of hearing.

List the matter on **22.08.2019**.

**(Ravindra Kumar Verma)
Technical Member**

mk/kt

**(Justice Manjula Chellur)
Chairperson**